

कम कीमत की स्वदेशी कारों के लिए लाइसेंस जारी करना

*716. श्री दया राम शास्त्री : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि क्या सरकार मासिक कम्पनी के फेल हो जाने के फलस्वरूप कम लागत वाली विदेशी कारों का निर्माण के लिए सभी आवेदकों को लाइसेंस जारी करेगी ताकि लागू प्रतियोगी मूल्या पर अच्छी विम्म की कार प्राप्त हो सके।

उद्योग मंत्री (श्री जार्ज क्रान्तिसि) : बूक कम कीमत वाली स्वदेशी कारों का निर्माण करने के लिए लाइसेंस हेतु कोई भी आवेदन पत्र अनिर्णीत नहीं पड़ा है इसलिए इस प्रकार के लाइसेंस जारी करने का प्रश्न नहीं उठता।

Workers in Beas Sutlej Link Project in H P

*717 SHRI BHAGAT RAM Will the Minister of ENERGY be pleased to state

(a) how many workers are at present working on Beas Sutlej Link Project in Himachal Pradesh on regular basis and on daily wages basis

(b) whether new workers are engaged on daily wages to discharge the regular work of the Project,

(c) if so the reasons thereof and

(d) how many regular workers have been retrenched during the last six months and how many workers have been employed on daily wages basis?

THE MINISTER OF ENERGY (SHRI P RAMACHANDRAN) (a) 13 400 workers on a regular basis and 1400 workers on daily wages are working at present on the Beas Sutlej Link Project in Himachal Pradesh

(b) and (c) To attend to works of short duration, like emergent repairs

and protective works on various sites of the project, that are required to be completed before the onset of the monsoon, some retrenched workers are engaged on daily wages

(d) From October, 1977 to March, 1978, 3554 regular workers were retrenched. The position regarding workers employed on daily wages month-wise during the last six months is as under —

October, 1977	Nil
November, 1977	Nil
December, 1977	1155
January, 1978	1279
February, 1978	1541
March, 1978	1400

Filling up of Posts of Producers in All India Radio and TV

*718 SHRI RAM MURTI Will the Minister of INFORMATION AND BROADCASTING be pleased to state

(a) whether it is a fact that on 18th April 1973 it was replied in the House that 80 posts of producers are lying vacant and these will be filled,

(b) if so how many posts of producers have been filled up since then, and

(c) is it also a fact that the posts of producers are not filled up in the manner in which posts of programme executives are filled up, if so reasons thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L K ADVANI) (a) A statement was laid in respect of parts (b) and (c) of Lok Sabha Unstarred Question No 7523 for 18-4-1973. The point raised by the Programme Staff Association with regard to 80 Producers and the reply as given in the statement by the Government are as under.—

Point raised by the Programme Staff Association

Reaction of the Government

Proposed recruitment of 80 Producers may be stopped forthwith since such recruitment is against the recommendation of the Chanda Committee, Manani Committee and the STU

Producers in AIR represent a different category of specialised need of the broadcasting system. Recruitment of Producers cannot be dispensed with in view of the growing and diversifying programme needs of the organisation.

(b) 72 posts of Producers have been filled since 1973.

(c) Recruitment to the cadre of programme executive is made through UPSC on an all-India basis. The posts of Producers are staff artist posts and as such are not filled through UPSC.

Recommendation by National Integration Council to curb Violence

*719. SHRI NATWARLAL B PARMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the National Integration Council at its recent meeting had made any recommendations to curb the incidence of communal violence in the country;

(b) if so, the details thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) to (c). The last meeting of the National Integration Council was held in 1968 in Srinagar. A Statement containing a summary of its recommendations is laid on the Table of the House. A copy of these recommendations was sent to all State Governments/Union Territory Administrations for appropriate action.

Statement

Summary of recommendations of the N.I.C. meeting in June, 1968 regarding communal violence

I. Recommendations in the nature of guidelines:

1. A special Intelligence Unit should be constituted at the State and Central levels. The Unit should be composed of persons specially trained and possessing aptitude and absolute impartiality needed for this type of work.

2. Intelligence agencies should furnish their reports and assessment to the District Magistrates and District Superintendents of Police regularly and without delay.

3. The district Magistrates and District Superintendents of Police

should be charged with personal responsibility for scrutinizing these reports and taking preventive action promptly to forestall any communal disturbances.

4. A close watch should be kept on rumour mongering.

5. The State Government if satisfied that action is necessary in the interest of maintenance of communal harmony, may by order prohibit the printing or Publication of any matter for a specified period not exceeding two months.

6. The District Magistrate and Superintendent of Police should be made personally responsible for prompt action to prevent or stop communal disturbances.

7. Special teams of investigators should be detailed for investigation of offences committed during the communal disturbances

8. Failure to take prompt and effective action should be considered as a dereliction of duty and the officers concerned should be dealt with accordingly. Service Rules should be amended, if necessary

9. A system of suitable recognition of service rendered in preventing or dealing with communal disturbances should be introduced.

10. Offences should be investigated and the offenders prosecuted promptly.

11. Prosecution once launched should not be withdrawn.

12. A special inquiry should be made immediately after every communal disturbance.

13. Effective measures should be taken to ensure that no discrimination is made in the recruitment to services at all levels.

14. Citizens Committees should hold advance consultation with leaders of religious groups to ensure peaceful celebration of festivals. They should endeavour to promote joint participation by all communities in the festivals.